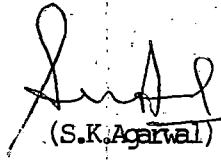


(5)

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP No. 535/99

Vimala Devi Versus I.D.I. & Ors.

Date of Order	Orders
11.9.2000	<p>Mr.R.S.Sharma - Counsel for Applicant Mr.T.P.Sharma - Counsel for respondents.</p> <p>The learned counsel for the parties have agreed to dispose of the O.A finally at the stage of admission.</p> <p>2. The learned counsel for the applicant has drawn my attention that the applicant has filed representation on 14.2.94 but the same has not been disposed of so far. He has also submitted that no reply to the notice for demand of justice was given by the respondents. The learned counsel for the applicant submits that the applicant is ready to submit further representation and this O.A may be disposed of by giving necessary direction to the respondents to dispose of the representation within a specified time by a reasoned and speaking order.</p> <p>3. In view of the submissions made before me, if the applicant files a representation within a period of one month from the date of issue of this orders to respondent No.2, the Divisional Railway Manager, Kota, respondent No.2 is directed to decide/dispose of the representation within a period of three months from the date of receipt of the representation by a reasoned and speaking order. In case the applicant feels aggrieved by the decision/order on the representation, he may approach the appropriate forum, if so advised. With the above direction, the O.A is disposed of at the stage of admission with no order as to costs.</p> <div style="text-align: right; margin-top: 20px;">               (S.K. Agarwal) 11/9/2000              Member (J).         </div>

*Received Copy  
for Mr. R.S. Sharma  
11/9/2000  
22/9/2000*

*Copy for T.P. Sharma  
11/9/2000  
20/8/2000*